

Reservation for SC/ST for allotment of Agencies for Petrochemical Products

9013. SHRI SOMJIBHAI DAMOR: Will the Minister of INDUSTRY be pleased to state:

(a) the number of Petrochemical Corporations in the public sector in the country and their location;

(b) the number of agencies for the petrochemical products under each Corporation and their location;

(c) the yearly turn over of each agency;

(d) whether there is any reservation for Scheduled Castes and Scheduled Tribes in the allotment of such agencies, if so, the percentage thereof,

(e) whether such reserved allotment has already been made; and

(f) if not, the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): (a) There are two petrochemical corporations in public sector in the country viz. (i) Indian Petrochemicals Corporation Limited (IPCL), Baroda (Gujarat) and (ii) Bongaigaon Refinery & Petrochemicals Limited (BRPL) at Bongaigaon (Assam).

(b) Whereas BRPL has yet to appoint its agents for marketing of its petrochemical products. IPCL has 61 distributors/dealers for marketing of its polymer products viz. Low-Density Polyethylene, Polypropylene, Polyvinyl Chloride and Polybutadiene Rubber operating from 45 centres/locations.

(c) The average gross turnover of a distributor/dealer of IPCL is Rs. 525 lakhs per annum.

(d) to (f). No, Sir. Other things being equal, preference is, however, given by IPCL to SC/ST candidates in preference to other applicants for distributorship.

Grievances of SC/ST Employees of Indian Petrochemicals Corporation Ltd.

9014. SHRI GANGA RAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the SC & ST Employees Association of Indian Petrochemicals Corporation Ltd. (IPCL) Baroda has submitted 14 grievances to the Chairman and Managing Director of the Corporation on 30 January, 1987;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): (a) and (b). Yes, Sir. The SC/ST Committee of Indian Petrochemicals Corporation Limited (IPCL) raised certain issues like promotions, career development, nominations for SC/ST employees for training, etc., problems pertaining to sweepers like uniforms, change in designation, high post for sweepers, etc., rotation of SC/ST members for Departmental Promotion Committee, and certain individual cases.

(c) The issues raised by the Association are being examined by IPCL.

Revision of Wages of employees of Bharat Heavy Electricals Ltd.

9015. SHRI A.C. SHANMUGAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether the wages of the workers of the Bharat Heavy Electricals Ltd. have been revised throughout the country; and

(b) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K.K. TEWARY): (a) and (b). The wages of BHEL workers revised with effect from 1.9 1982 and the wage agreement was valid for 4 years. The discussions with Joint Committee for further revision of wages of workers have already started.

Filling up Reserved Vacancies in Mahanagar Telephone Nigam Limited

9016. SHRI M L JHIKRAM: Will the Minister of COMMUNICATIONS be pleased to state

(a) whether in Group 'A' and 'B' Cadres in Mahanagar Telephone Nigam Ltd., Bombay and Delhi a large number of reserved vacancies have been dereserved in favour of general candidates;

(b) if so, the reason for not giving promotions on ad-hoc basis to Scheduled Castes/Scheduled Tribes Officers against these reserved vacancies, and

(c) the steps taken to ensure filling up of reserved vacancies in Group 'A' and 'B' cadres by Scheduled Castes/Scheduled Tribes Officers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) Dereservation is not separately done for Mahanagar Telephone Nigam Ltd. Bombay and Delhi as the recruitment is done on a common basis for the whole country for Group 'A' and Group 'B' cadres.

(b) For ad-hoc promotions seniority cum fitness is the criterion to be observed. There are no formal reservations or quota for ad-hoc promotions.

(c) For Group 'A', while selecting, by promotion from Group 'B', the Zone of consideration is bigger in the case of

Scheduled Castes/Scheduled Tribes/ candidates with a view to ensure filling up of the quota

In promotion examinations the qualifying standards have been relaxed in the cases of Scheduled Castes/Scheduled Tribes candidates.

Shortage of Qualified Managerial Personnel in Public Sector

9017. SHRI NARSING SURYAWANSHI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that most of the public sector units suffer from a chronic shortage of qualified managerial personnel, and

(b) if so, the measures taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K.K. TEWARY): (a) No, Sir.

(b) Does not arise

Change in Administration and Functioning of Telecommunication System

9018. SHRI RAM BHAGAT PASWAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to bring any change in the administration and functioning of telecommunication system in India on British pattern; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) No, Sir.

(b) Question does not arise.